

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

JABALPUR.

REVIEW APPLICATION No.23/2004 IN OA.726/1999

Jabalpur, this the 19th day of April, 2004.

1. Union of India
through The Secretary,
Department of Posts,
New Delhi.
2. The Chief Post Master General,
MP Circle, Bhopal (MP),
3. The Senior Superintendent of Posts,
Jabalpur (MP). ...Applicants in RA.

versus

Sharad Kumar Sen,
S/o Shri D.P. Sen,
R/o 71m National Colony,
Shakti Bhawan Road,
Rampur,
Jabalpur (MP). ...Respondent in RA.

O R D E R (in circulation)
By G. Shanthappa, Judicial Member-

This Review Application has been filed by the respondents in the OA seeking to review the order dated 19.1.2004 passed by this Tribunal in OA.726/1999 and to recall the entire case file of the OA.

2. The OA.726/1999 has been disposed of on merits after considering the pleadings and documents available on record. Along with the RA, the review applicant has produced additional documents which were not filed ~~in~~ ^{along with} the reply to the OA. Hence the new plea cannot ^{be} ~~be~~ considered to review the Order passed by this Tribunal. As the Order passed by

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this Tribunal is a speaking and reasoned order, no interference is called for to review the same.

3. Even on merit, no clerical error or glaring mistake has been pointed out ^{in our order} by the applicant in the present RA. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1, ~~of CPC~~ it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered, has a limited purpose and cannot be allowed to be an appeal in disguise (See-Parsion Devi Vs. Sumitri Devi and Ors., JT 1997 (8) SC 480).

4. In view of the foregoing, we do not find any merit in this RA and is accordingly rejected at the circulation stage itself.

G. Shanthappa 19/4.
(G. SHANTHAPPA) JUDICIAL MEMBER


(M.P. SINGH)
VICE CHAIRMAN

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